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Part IV—Section 1

Tamil Nadu Bills

CONTENTS

	<i>Pages.</i>
L.A. Bills:	
No. 25 of 2018 The Chennai City Municipal Corporation (Amendment) Act, 2018.	118-120
No. 26 of 2018 The Tamil Nadu Agricultural Produce Marketing (Regulation) Amendment Act, 2018	121-122
No. 27 of 2018 The Tamil Nadu Shops and Establishments (Amendment) Act, 2018	123-127

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 27th June, 2018 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 26 of 2018

A Bill further to amend the Tamil Nadu Agricultural Produce Marketing (Regulation) Act, 1987.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-ninth Year of the Republic of India as follows:-

1. (1) This Act may be called the Tamil Nadu Agricultural Produce Marketing (Regulation) Amendment Act, 2018.

Short title and commencement.

(2) It shall be deemed to have come into force on the 31st day of May 2018.

Tamil Nadu Act
27 of 1989

2. In section 33 of the Tamil Nadu Agricultural Produce Marketing (Regulation) Act, 1987 (hereinafter referred to as the principal Act), in the proviso to sub-section (1), for the expression "seven years", the expression "seven years and six months" shall be substituted.

Amendment of Section 33.

3. Notwithstanding anything contained in the principal Act, every person exercising the powers and discharging the functions of a Special Officer of the market committees, with effect on and from the 31st day of May 2018, shall be deemed to have been appointed as such Special Officer of the said market committees under sub-section (1) of section 33 of the principal Act, as amended by this Act, and anything done or any action taken by the said Special Officers during the period commencing on the 31st day of May 2018 and ending with the date of publication of this Act in the *Tamil Nadu Government Gazette*, shall be deemed to have been validly done or taken under the principal Act, as amended by this Act.

Validation.

STATEMENT OF OBJECTS AND REASONS.

Sub-section (1) of section 33 of the Tamil Nadu Agricultural Produce Marketing (Regulation) Act, 1987 (Tamil Nadu Act 27 of 1989) empowers the Government to appoint a Special Officer to manage the affairs of the market committee pending constitution of a new market committee for a period not exceeding three years in the aggregate. By virtue of the said provision, Special Officers were appointed to 23 market committees to manage the affairs of the said market committees and their term was lastly extended by virtue of Tamil Nadu Act 25 of 2017 up to seven years. As the tenure of the Special Officers was due to expire on 30-05-2018 and as it will take some more time to nominate members to the Market Committees, it is necessary to extend the tenure of the said Special Officers for a further period of six months beyond 30-05-2018 or till the reconstitution of the market committees, whichever is earlier. The Government have therefore, decided to amend the said Tamil Nadu Act 27 of 1989 for the aforesaid purpose.

2. The Bill seeks to give effect to the above decision.

R. DORAİKANNU,
Minister for Agriculture.

K. SRINIVASAN,
Secretary.